

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 706/TT/2020

- Subject** : Petition for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for Transmission System associated with Auraiya Gas Power Project in Northern Region (NR)
- Date of Hearing** : 9.7.2021
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & 16 Others
- Parties Present** : Shri S. S Raju, PGCIL
Shri D. K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Amit Yadav, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. Instant petition is filed for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period of the Transmission System associated with Auraiya Gas Power Project in Northern Region;
 - b. The notional date of commercial operation of the transmission asset was during years 1989-1991;
 - c. The transmission tariff of the transmission asset for 2009-14 tariff period was trued up and tariff for 2014-19 tariff period was approved by the Commission *vide* order dated 11.12.2015 in Petition No. 537/TT/2014. The capital cost of the transmission asset claimed in the instant petition is the same as admitted on 31.3.2014 in order dated 11.12.2015;
 - d. Additional Capital Expenditure (ACE) claimed during 2014-19 period in this petition was admitted subject to true up *vide* order dated 11.12.2015 in Petition No. 537/TT/2014 and is towards replacement of circuit breakers, PLCC panels, WSI make CT/ CVT, retro-fitment of S&S make isolator at Agra, etc.;



- e. A part of ACE allowed during 2014-19 period has spilled over to 2019-20 period and fresh ACE is projected during 2020-21 period under Regulation 25(2) of the 2019 Tariff Regulations and is towards replacement of CTs and LA which are deteriorating due to ageing and may affect the reliability and stability of Grid and system in case of sudden failure;
 - f. The information sought through Technical Validation letter was filed *vide* affidavit dated 12.2.2021 wherein justification as to fresh ACE claim in 2019-24 period along with Liability Flow Statement, Form-10B comprising of de-capitalization details and OEM communication have been submitted;
 - g. Allow actual ACE during 2014-19 period (already approved vide previous order), fresh ACE claimed during 2019-24 period, trued-up tariff and tariff for respective tariff periods as claimed in this petition; and
 - h. No reply has been received from any of the Respondents.
3. In response to a query of the Commission regarding ACE claimed in 2014-19 tariff period, the representative of the Petitioner submitted that ACE claimed during 2014-19 tariff period is covered under Regulation 14(3)(vii) and (ix) and is towards replacement of Circuit Breakers, PLCC panels etc. and the asset is completing its useful life in 2025-26.
4. After hearing the representative of the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

